

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2271  
ANSWERED ON:13.03.2001  
RENTED HOUSES IN DELHI  
MANIBHAI RAMJIBHAI CHAUDHARY

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government have issued any order for giving information about the rented houses in Delhi;
- (b) if so, the number of houses about which the Government have received information in Delhi so far;
- (c) whether the Government propose to take any action thereon;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS ( CH. VIDYASAGAR RAO )

(a): The Commissioner of Police, Delhi in exercise of powers conferred upon him, has issued orders that no landlord/owner/person of house/property which falls in the areas specified in the said orders shall let/sub-let/rent out any accommodation to any person unless and until he has furnished the particulars of the said tenant(s) to the Station House Officer of the Police Station concerned. These orders have been issued to ensure that terrorists/anti-social elements are not able to seek hide-outs in the residential area.

(b): The number of houses about which such information has been received during the last two years and till 31st January this year was 53,840.

(c) to(e): Any person contravening the aforesaid orders is punishable under section 188 of Indian Penal code. During the last two years and till 31st January this year, Delhi Police initiated action against 477 persons for their failure to inform the police as required.